



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

गुरुवार, नोव्हेंबर २३, २००६/अग्रहायण २, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Contingency Fund (Amendment) (Amendment) Ordinance, 2006 (Mah. Ord. XV of 2006), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

[Translation in English of the Maharashtra Contingency Fund (Amendment) (Amendment) Ordinance, 2006 (Mah. Ord. XV of 2006), published under the authority of the Governor.]

FINANCE DEPARTMENT

Mantralaya, Mumbai 400 032, dated the 23rd November 2006.

MAHARASHTRA ORDINANCE No. XV OF 2006.

AN ORDINANCE

to amend the Maharashtra Contingency Fund
(Amendment) Ordinance, 2006.

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Contingency Fund (Amendment) Ordinance, 2006, for the purposes hereinafter appearing ;

Mah.
Ord.
VIII
of
2006.

भाग आठ-१४३

(६९५)

[किंमत : रुपये ९.००]

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title and commencement. 1. (1) This Ordinance may be called the Maharashtra Contingency Fund (Amendment) (Amendment) Ordinance, 2006.

(2) It shall come into force at once.

Amendment of section 2 of Mah. Ord. VIII of 2006. 2. In the Maharashtra Contingency Fund (Amendment) Ordinance, 2006, in section 2, for the words " a sum of eight hundred crore of rupees " the words " a sum of one thousand two hundred crore of rupees " shall be substituted. Mah. Ord. VIII of 2006.

STATEMENT

The corpus of the Contingency Fund of the State established and maintained under the Maharashtra Contingency Fund Act (Bom. XLVI of 1956), is one hundred fifty crore rupees. The said corpus of one hundred fifty crore rupees has been increased to rupees eight hundred crore of rupees as a temporary measure by the Maharashtra Contingency Fund (Amendment) Ordinance, 2006 (Mah. Ord. VIII of 2006), promulgated on the 18th August 2006.

2. Due to heavy rainfall in the State, the heavy losses have been occurred. For this natural calamities funds have been made available for payment of compensation. However, nearly Rs. 364.61 crore are still required for the distribution to the affected people. Similarly, a fund of Rs. 80 crore was required to be made available to the Water Resources Department for Minor Irrigation Projects, as declared by the Hon'ble Prime Minister during his Nagpur visit. Out of which Rs. 22.19 crore has been released and Rs. 57.81 crore is yet to be disbursed. An assistance of Rs. 48.11 crore will have to be provided to the affected farmers for remission of interest under the Vidarbha Package. Besides, expenditure will have to be incurred on certain items of urgent and unforeseen nature. To meet the expenditure on these items it is expected that Rs. 400 crore will be required. These items of expenditure constitutes " New Services " and therefore, they are required to be brought to the notice of the State Legislature. The ensuing session of the State Legislature is scheduled to commence on the 4th December 2006. Necessary orders for making available the funds for the above-mentioned schemes can be issued only after the expenditure on these " New Services " is brought to the notice of the State Legislature, by way of Supplementary Demands and an Appropriation Bill, passed by both Houses of the State Legislature, is published as an Act of the State Legislature. As the expenditure on these items is required to be incurred immediately, it will have to be met by way of withdrawal of advances from the Contingency Fund.

3. The present increased corpus of the Contingency Fund is Rs. 800 crore. Out of this, at present a balance of around Rs. 57.72 crore is available in the Contingency Fund after meeting expenditure on various items of emergent nature. This balance is inadequate for the above-mentioned items of expenditure and for other unforeseen and immediate items of expenditure which would be required to be met from the Contingency Fund. It is, therefore, considered expedient to increase the corpus of the Contingency Fund temporarily from Rs. 800 crore to Rs. 1200 crore, so as to meet the expenditure as aforesaid.

4. As both Houses of the State Legislature are not in session, and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Maharashtra Contingency Fund (Amendment) Ordinance, 2006 (Mah. Ord. VIII of 2006) for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,

Dated the 13th November 2006.

S. M. KRISHNA,

Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

SUBODH KUMAR,

Principal Secretary to Government.